

**Advertisements on Doordarshan**

4947. DR. G.L. KANAUIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to take steps to attract more advertisements on Doordarshan; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS):

(a) and (b). Efforts to attract more and more advertisements on Doordarshan has been a regular and continuing aspect of Doordarshan's activities.

[Translation]

**Promotion of Cottage Industries**

4948. DR. G.L. KANAUIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to promote the cottage industries like gur and khandsari in sugarcane production; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. MURIEN): (a) and (b). The manufacture of

cane, Gur and khandsari is already under the purview of KVIC and is being implemented by them in sugarcane producing areas all over the country. During 1989-90 the production of gur and Khandsari, in value terms, was Rs. 120.16 crores and employed 1.56 lakhs persons. For the development programme under gur and khandsari industry funds to the extent of Rs. 3.67 crores were disbursed during 1990-91.

[English]

**Food Processing Industries**

4949. SHRI C.P. MUDALAGIRIYAPPA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state the number of Food Processing Industries set up during 1990 and 1991 (till July), State-wise and year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRIGIRIDHAR GOMANGO): Food Processing industries are both in the organised and unorganised sector and as such the information regarding unorganised sector is not maintained centrally. As per the information furnished by Directorate General of Technical Development and available in the Ministry, the number of units set up in organised sector in the year 1990 & 1991 (upto April, 1991) State-wise-Yearwise are as under:—

<i>Name of State</i>	<i>No. of units set up</i>	
	1990	1991
1	2	3
Andhra Pradesh	1	—
Madhya Pradesh	2	—
Maharashtra	—	1

<i>Name of State</i>	<i>No. of units set up</i>	
	<i>1990</i>	<i>1991</i>
<i>1</i>	<i>2</i>	<i>3</i>
Punjab	2	1
Uttar Pradesh	3	—
West Bengal	1	1

### **Action against Hoarding and Black-marketing**

4950. SHRI SRIBALLAV PANIGRAHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have launched any drive against hoarders and blackmarketeers of essential commodities especially desi ghee and butter;

(b) if so, the details thereof;

(c) the price of butter and ghee of common brand on January, 1991; and

(d) steps the Government propose to take to see that butter and ghee prices do not increase?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d). The Central Government have advised the State Governments and U.T. Administrations to intensify their vigilance and enforcement activities for firm action against hoarders and blackmarketeers of all essential commodities. The State Governments/UT Administrations have been delegated suitable powers envisaged under the Essential Commodities Act, 1955. Desi

ghee and Butter prices are not fixed by Government.

The State Government and UT Administrations take action on a regular basis to check hoarding and blackmarketing of essential commodities. No separate statistics regarding action taken by them in respect of Butter, ghee etc. are maintained by this Ministry.

The Wholesale Price Indices of Butter and Ghee in January, 1991 were 225.8 and 194.4 respectively.

Ghee and Butter Prices are determined by market forces of demand and supply etc.

### **Seniority of Employees sent under Indian Technical and Economic Co-operation Programme (ITEC)**

4951. DR. LAXMINARAYAN PAN DEYA: Will the PRIME MINISTER be pleased to state:

(a) whether the applications of the employees of various Public Sector Undertakings and the organisations, State Government Departments etc. forwarded through proper channel by the Department concerned for foreign assignments are registered by the department of Personnel only when such